

(2024) 02 MEG CK 0026

Meghalaya High Court At Shillong

Case No: Public Interest Litigation No. 9 Of 2022

Shailendra Kumar Sharma

APPELLANT

Vs

State Of Meghalaya & Ors.

RESPONDENT

Date of Decision: Feb. 9, 2024

Hon'ble Judges: H.S. Thangkhiew, J; W. Diengdoh, J

Bench: Division Bench

Advocate: A. Goyal, A. Kumar, R. Colney

Final Decision: Disposed Of

Judgement

H.S. Thangkhiew, J

1. Mr. A. Goyal, learned counsel for the petitioner submits that due to the action that has since been taken with regard to the closure of the illegal coke oven plants, nothing survives for consideration in the instant PIL, He therefore, prays that this matter be closed.

2. Mr. A. Kumar, learned AG assisted by Ms. R. Colney, learned GA for the State respondents, has no objection.

3. Accordingly, this matter stands closed and disposed of.